



GOVERNMENT OF KARNATAKA

No. RD 158 TNR 2020

Karnataka Government Secretariat,
MS Building,
Bengaluru, Dated:23-04-2020

ADDENDUM-2

In continuation of the Government order No. RD 158 TNR 2020, dated 22-04-2020, and in exercise of powers conferred under the Disaster Management Act, 2005, the undersigned, in his capacity as Chairperson, State Executive Committee, hereby orders to include the following in the consolidated revised guidelines for strict implementation by Departments, District Deputy Commissioners, Superintendents of Police, BBMP, Police Commissioners and other Heads of Departments.

1. Sub-clause (viii), (ix), (x) & (xi) under Clause 6 'A' on All Agricultural and horticultural activities:
 - viii. Collection, harvesting and processing of Minor Forest Produce (MFP)/Non Timber Forest Produce (NTFP) by Scheduled Tribes and other forest dwellers in forest areas.
 - ix. Facilities for export/import such as Pack houses, inspection and treatment facilities for seeds and horticulture produce.
 - x. Research Establishments dealing with the agriculture and horticulture activities.
 - xi. Inter and intra State movement of planting materials and honey bee colonies, honey and other beehive products.

2. Sub-clause (iii) under Clause 6 'C' on Plantations:
 - iii. Bamboo, Coconut, Arecanut, Cocoa, spices plantation and their harvesting, processing, packaging, sale and marketing.

3. Sub-clause (v) & (vi) under Clause 7 on Financial Sector:
 - v. Non-Banking financial institutions (NBFCs) including Housing Finance Companies (HFCs) and Micro Finance Institutions (NBFC-MFIs) *with bare minimum staff.*
 - vi. Cooperative Credit Societies.
4. Sub-clause (xi) and (xii) under Clause 14 on Commercial and private establishments:
 - xi. Shops of educational books for students.
 - xii. Shops of electric fans.
5. Clause 16 (i) on construction activities in rural areas, includes, water supply and sanitation; laying/erection of power transmission lines and laying of telecom optical fiber and cable along with related activities.
6. Clause 16 (ii) includes construction activities in urban areas where workers are available on site and no workers are required to be brought in from outside (*in situ construction only*).
7. Sub-clause (iii) under Clause 17 on Movement of persons:
 - iii. Sign-on and sign-off of Indian Seafarers at Indian Ports and their movement for the aforesaid purpose as per attached Standard Operating Protocol (SOP)
8. Clause 19 (v) on Forest offices includes forestry plantation and related activities, including Silviculture operations.

Clarification with respect to scope of certain activities which are already in exempted category

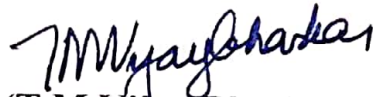
Moreover, clarification on scope of certain activities with regard to exemptions of specific services/activities **within the categories already allowed** in the aforementioned guidelines is as follows:

- a. Social sector under clause 8 (i) include bed side attendants and care givers of senior citizens residing in their homes.



- b. Public utilities under clause 11 (v) include recharge facilities for prepaid mobile connections.
- c. Supply of essential goods under clause 13 (i) include food processing units such as bread factories, milk processing plants, flour mills, dal mills etc., located in urban areas.
- d. Supply of essential goods under clause 13 (ii) include dry fruits, ice cream (only take away), juice shops (only take away).

However, as specified in the lockdown measures, National COVID-19 Directives and Standard Operating Procedure for social distancing for offices, workshops, factories and establishments as set out in the Annexure I and Annexure II of guidelines must be ensured.



(T M Vijay Bhaskar)

Chief Secretary and Chairman,
State Executive Committee,
Karnataka State Disaster Management Authority.

To:

The Compiler, Karnataka Gazette, Bengaluru

Standard Operating Procedure (SoP) for sign-on and sign-off of Indian Seafarers at Indian Ports and their movement for the aforesaid purpose

[As per Ministry of Home Affairs (MHA) Order No. 40-3/2020-DM-I (A) dated 21st April, 2020]

Change of crew of ship (seafarers) is an important measure for operation of merchant ships. This SoP has been formulated to streamline the sign-on/sign-off of Indian Seafarer at Indian Ports for merchant shipping vessels. The following guidelines may be followed:

I. For Sign-on

- i. Ship owner/ Recruitment and Placement Service (RPS) agency will identify the Indian seafarers for joining a vessel.
- ii. The seafarers will intimate their travel and contact history for last 28 days to the ship owner /RPS agency by email, as per procedure laid down by Director General of Shipping (DGS).
- iii. The seafarer would be examined by a DGS approved medical examiner, as per the guidelines prescribed for this purpose. At the same time, the seafarer shall also be screened, and his travel and contact history examined for the last 28 days; seafarers found to be asymptomatic for COVID-19 and otherwise suitable may be processed for sign-on.
- iv. The local authority in the area where the seafarer resides will be intimated about his clearance for sign-on and for issue of a transit pass from the place of residence to the place of embarkation on the shipping vessel.
- v. The transit pass for such movement by road, for the seafarer and one driver, may be issued by the Government of the State/Union Territory where the seafarer resides.
- vi. The transit pass (to and fro) will be issued for a fixed route and with specified validity and will have to be adhered to strictly. Such transit pass would be honoured/ allowed by the authorities of the State/ Union Territory along the transit route.
- vii. The social distancing and other hygiene norms, as per standard health protocol, would be followed by the vehicle transporting the seafarer to his destination.
- viii. At the port of embarkation, the seafarer shall be tested for COVID-19; the seafarer would be ready for sign-on only if the COVID-19 test is negative, failing which, action as per guidelines of Ministry of Health and Family Welfare (MoHFW) would be taken.

II. For Sign-off

- i. The master of a vessel, coming from any foreign port, or a coastal vessel from any Indian port, while arriving at its port of call in India, shall ascertain the state of health of each person on board the vessel and submit the Maritime Declaration of Health to the health authorities of the port and to the port authorities. In addition, the information required by the local health authorities of the port, like temperature chart, individual health declaration, etc. shall also be provided by the master as per the directives of the health



- authorities of the port. Port health authorities shall grant pratique to the vessel prior to berthing as per necessary health protocols.
- ii. The Indian seafarer arriving on the vessel would undergo the COVID-19 test for confirmation that he/ she is negative for COVID-19. After disembarking and till the time the seafarer reaches the testing facility, within the port premises, it will be ensured by the ship owner that all safety precautions as per standard health protocol are observed.
 - iii. Till the time test reports of the seafarer are received, the seafarer shall be kept in the quarantine facility by the Port/ State Health Authorities.
 - iv. If the seafarer is tested as positive for COVID-19, he/ she will be dealt with as per the procedures laid down by MoHFW.
 - v. For the seafarer tested negative and signed off, the Local Authority in the area where the seafarer disembarks will be intimated about his/ her clearance for sign-off, and for issue of a transit pass from the place of disembarkation to the place of his/ her residence.
 - vi. The transit pass for such movement by road, for the seafarer and one driver, may be issued by the Government of the State/Union Territory where the seafarer disembarks.
 - vii. The transit pass (to and fro) will be issued for a fixed route and with specified validity and will have to be adhered to strictly. Such transit pass would be honoured/ allowed by the authorities of the State/ Union Territory along the transit route.
 - viii. The social distancing and other hygiene norms, as per standard health protocol, would be followed by the vehicle transporting the seafarer to his destination.

Note: DG (Shipping) will prescribe the detailed protocol with regard to sign-on and sign-off to be followed in the above cases.

